

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2477  
ANSWERED ON:14.03.2006  
TARGET PLUS SCHEME FOR EXPORTERS  
Kaushal Shri Raghuvir Singh

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government is spending huge amount on `Target Plus Scheme` for promotion of exports;
- (b) if so, whether only a handful of exporters are availing advantage under the said scheme;
- (c) if so, the reasons therefor;
- (d) the steps taken by the Government to improve the said scheme; and
- (e) the funds spent by the Government on the said scheme alongwith the exporters who availed advantage therefrom during the last three years and thereafter, State-wise?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI JAIRAM RAMESH)

(a) to (d) One of the major objectives of the Foreign Trade Policy is to double our percentage share of global merchandise trade by the year 2009. `Target Plus Scheme` was introduced as one of the reward schemes to enable us to achieve this objective and total value of credits allowed under the scheme till date is in the vicinity of Rs.3000 Crores. All status holders who have achieved the minimum prescribed growth can avail of this benefit and therefore the scheme is not restricted only to a handful of exporters. Monitoring and Review of the export promotion schemes to improve them is a continuous process. The latest review was carried on 20.2.2006 for exports from 1.4.2005 to 31.3.2006 and Notification No.48(RE-2005)/2004-09 dated 20.2.2006 issued in this regard is at Appendix-I.

(e) The scheme became operational in respect of the targets achieved during 1.4.2004 to 31.3.2005 on 4.6.2005 and therefore no benefits were given during the previous three years.

APPENDIX-I

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE  
DIRECTORATE GENERAL OF FOREIGN TRADE  
NEW DELHI  
NOTIFICATION No. 48 (RE 2005)/2004-2009 DATED 20.02.2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 and paragraph 3.7.8 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Target Plus Scheme, for the exports effected during 01.04.2005 to 31.3.2006, of the Foreign Trade Policy, 2004-2009, as amended from time to time:

1. In Note 4 of Para 3.7.3, the words `and Gems & Jewellery Shipping Bills` are deleted.
2. In Para 3.7.3, Note 5 is deleted.
3. In Paragraph 3.7.5 (b), the words `or Supplies made to such units` are inserted after the word Schemes.
4. Existing Para 3.7.5(e) is substituted by the following - `Diamonds and other precious, semi precious stones`.
5. Existing Sub-Para 3.7.5(g) is renumbered as 3.7.5(k).
6. In Para 3.7.5, the following shall be inserted after sub para 3.7.5(f) g). Ores and Concentrates, of all types and in all forms. (h). Cereals, of all types. (i). Sugar, of all types and in all forms. j). Crude / Petroleum Oil & Crude / Petroleum based Products covered

under ITC HS codes 2709 to 2715, of all types and in all forms.

7. This will take effect for exports from 01.04.2005.

This issues in public interest.

Sd/-

(K. T. CHACKO)

Director General of Foreign Trade and

Ex Officio Additional Secretary to the Government of India

(Issued from F. No. 1/94/180/172/AM06/PC.I)